
Sunanda Dote Vs State Of Chhattisgarh And Ors

Writ Petition (S) No. 6047 Of 2018

Court: Chhattisgarh High Court

Date of Decision: Sept. 14, 2018

Hon'ble Judges: P. Sam Koshy, J

Bench: Single Bench

Advocate: C.J.K. Rao, Ratan Pusty

Final Decision: Disposed Of

Judgement

P. Sam Koshy, J

1. The Petitioner is aggrieved by the action of the Respondents, whereby the increment granted to the Petitioner is being withdrawn on the ground that

he has not passed B.Ed/D. Ed examination.

2. Learned Counsel for the Petitioner submits that the issue with regard to withdrawal/non-grant of increment on the ground of having not passed

B.Ed/D.Ed examination was examined by this Court in the case of Jayant Kumar Patle v. State of Chhattisgarh (WPS No.4271 of 2017 and batch of

petitions, vide order dated 03.11.2017) and various directions have been issued for affording proper opportunity of hearing and then decide the matter.

3. Learned Counsel for the State submits that the Petitioner's claim would be examined after affording opportunity of hearing in terms of order dated

03.11.2017 passed in the case of Jayant Kumar Patle (supra).

4. Considering the aforesaid submission, this petition is finally disposed of, with a direction to the Respondents for examination of Petitioner's claim in

terms of order passed by this Court in the case of Jayant Kumar Patle (supra) and take appropriate decision thereon.

5. The writ petition stands accordingly disposed of.